

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 116

CP (IB) No. 213/Chd/Hry/2021

IN THE MATTER OF:

Damini Shipping Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Jindal Stainless (Hisar) Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC, 2016

Order delivered on 16.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Tarun Arora, proxy counsel for Mr.Ankit Anandraj, Advocate

For the Respondent : Mr. Sarad Kumar Sunny, Advocate

ORDER

Rejoinder has been filed by learned counsel for the petitioner vide Diary No. 803/4 dated 14.03.2024. The same is taken on record. Similarly, short written submissions have also been filed by learned counsel for the petitioner vide Diary No. 803/3 dated 14.03.2024. The same are also taken on record. List the matter for arguments on 08.05.2024

-Sd-
(L. N. GUPTA)
MEMBER (T)

-Sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM